

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.30/2009

- Subject : Determination of impact of additional capital expenditure incurred during the years 2004-05, 2005-06, 2006-07 and 2007-08 on fixed charges in respect of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW).
- Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
- Date of Hearing : 25.6.2009
- Petitioner : NTPC Ltd.
- Respondents : UPPCL, JVVNL, AVVNL, JoVVNL, DTL, NDPL, BSES – Rajdhani Power Ltd., BSES – Yamuna Power Ltd., HPPC, PSEB, HPSEB, PDD, Govt of J&K, PDD Chandigarh & UPCL
- Parties present : Shri V. K. Padha, NTPC
Shri Manoj Saxena, NTPC
Shri Sankar Saran, NTPC
Shri D.G. Salpekar, NTPC
Shri Ratnesh, NTPC
Shri Daleep Kr. Dhayani, Advocate for UPPCL

Learned counsel for respondent No.1, UPPCL submitted that it had filed its reply and copy of the reply had been sent to the petitioner. The learned counsel prayed for an adjournment in the matter on the ground that a chartered accountant had to examine the documents submitted by the petitioner and that a Writ Petition filed before the Hon'ble High Court of Allahabad at Lucknow, on similar issues, had been listed for hearing in the first week of July, 2009.

2. The representative of the petitioner submitted that it had not received the copy of reply stated to have been filed by respondent No.1 and prayed that some time be granted to file rejoinder, after receipt of the reply. The learned counsel for respondent No.1 undertook to serve copy of the reply on the petitioner in course of the day.

3. The Commission accepted the prayer of the parties for adjournment and directed respondent No.1 to serve copy of the reply to the petitioner today. The petitioner was directed to file its rejoinder, latest by 7.7.2009.

4. The petition shall be fixed for hearing on 16.7.2009.

Sd/-
(K.S.Dhingra)
Chief (Legal)